**MINUTES OF EPCG COMMITTEE MEETING HELD UNDER CHAIRMANSHIP OF SHRI V. K. GUPTA, ADGFT AT 11.00 AM ON 29.09.2011**

Following officers attended the meeting:

a. Shri Anil Kumar Singh, Joint DG, DGFT
b. Shri K. K. Tiwari, Industrial Adviser, D/o Heavy Industry
c. Dr. R. A. Lal, Director, O/o Textile Commissioner, Noida
d. Shri A. K. Pandey, Sr. Technical Director, D/o Revenue
e. Dr. S.S. Tak, Deputy Industrial Adviser, M/o Steel
f. Shri Ishwar Singh, Deputy DG, DGFT
g. Shri A. K. Gopal, FTDO (EPCG.I), DGFT
h. Shri S. K. Swarnkar, FTDO (EPCG.II), DGFT

2. Minutes of the last Meeting held on 24.08.2011 were confirmed.

3. The Committee deliberated upon all the cases and following decisions were taken:

| SI. No. | Firms Name | EPCG Licence No. and Date | Request of the firm | Decision of the EPCG Committee |
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| 1 | M/s Laxmi Narayan Agro Industries, Jalgaon F.No.01/36/218/71/AM-12/EPCG-I | 0330001943 Dated 28.03.2002 | Re-fixation of EO and extension in EOP. | The Committee observed that Para 5.11.3 of HBP provides for automatic EO extension in the event of ban on export product for a period equivalent of duration of ban and acceded to the request of the firm for extension in Export Obligation Period.<br><br>The Committee further observed that Para 5.2 of FTP allows import of Capital Goods at 3% Customs duty for AGRO units subject to fulfilment of export obligation equivalent to 6 times of |

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| | | | | duty saved on capital goods, in 12 years from Authorization issue date and, therefore, allowed the re-fixation of EO as 6 times of duty saved amount instead of 5 times of CIF value. |
| 2 | M/s Hari Mohan Agro Industries, Jalgaon<br>F.No.01/36/218/70/AM-12/EPCG-I | 0330000867 Dated 01.02.2001 and 0330002957 Dated 18.12.2002 | Re-fixation of EO and extension in EOP in respect of 2 licences issued to the firm. | The Committee observed that Para 5.11.3 of HBP provides for automatic EO extension in the event of ban on export product for a period equivalent of duration of ban and acceded to the request of the firm for extension in Export Obligation Period.<br><br>The Committee further observed that Para 5.2 of FTP allows import of Capital Goods at 3% Customs duty for AGRO units subject to fulfilment of export obligation equivalent to 6 times of duty saved on capital goods, in 12 years from |

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| | | | | Authorization issue date and, therefore, allowed the re-fixation of EO as 6 times of duty saved amount instead of 5 times of CIF value. |
| 3 | M/s Mafatlal Denim Ltd., Mumbai<br>F.No.01/36/218/183/AM-11/EPCG-I | EPCG Authorizations issued during 2006 and 2007 | Re-fixation of Annual Average Export Obligation. | The case was discussed in the last meeting with the direction to the firm to submit technical inputs to Dr. R. A. Lal, Director, O/o Textile Commissioner, Noida. Representative of the firm appeared for personal hearing before the Committee. They reiterated that the machines imported in 1996 were for open end Denim and machines imported in 2006 and 2007 were for Ringframe Denim. Both the clothes are not same.<br><br>The technical authorities confirmed that the open end denim, on the basis of which Export Obligation was imposed against the licences |

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| | | | | issued during 2006-07, cannot be manufactured by the Capital Goods imported against the subject licences. Therefore, the exports taken into account for computation of Exports need to be excluded and export obligation refixed. The firm will submit revised CAC for refixation of Annual Average Export Obligation to the Regional Authority. |
| 4 | M/s AVL Technical Centre Pvt. Ltd., Gurgaon<br><br>F.N. 01/36/218/26/AM-12/EPCG-I | 0530132281 Dated 30.10.2001 | (a) Condonation of block-wise fulfillment of EO for 3rd Block of 5th & 6th year to be fulfilled in subsequent block of years within validity of licence.<br>(b) To allow extension of export obligation for shortfall of 14.10% of 3rd block of 5th & 6th years to be fulfilled in subsequent block of years | It was decided to allow condonation of block-wise performance as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block. Extension of export obligation beyond October, 2009 has been allowed for two years subject to payment of |

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| | | | | years. | composition fee of 2% for each year. |

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| 5 | M/s Hindustan Apparels Industries, Mumbai F.No.01/36/218/49/AM-12/EPCG-I | 0330001418 Dated 11.10.2001 | Condonation of Average Export Obligation as exports are in excess of 75% of the annual value of production | The Committee observed that Para 6.5(v) of Exim Policy [1997-2002] : provides that "If the exporter achieves an export of 75% of the annual value of the production of the relevant export product, the export obligation against the EPCG licence shall be subsumed under that export, provided the aggregate value of such exports during the specified period shall not be less than the aggregate value of the export value of the export obligation fixed under Paragraph 6.2 of this Policy. The Committee, therefore, decided to accede to the request of the firm with directions to submit CAC Certificate, total production and export figures as well as ANF-5B alongwith App. 26A for issuance of EODC. |
| 6 | M/s Lasenor Charbhuja Foods Pvt. Ltd, Mumbai F.No.01/36/218/38 /AM-12/EPCG-I | 0330022950 Dated 15.05.2009 | Addition of Factory address in Condition Sheet attached to EPCG Authorization. | The Committee observed that the new address is already mentioned in the IEC/RCMC of the firm and the request of the firm is to add the subject address in the EPCG licence.<br>The Committee allowed endorsement of address i.e. G-57, 5 Star Industrial Area, MIDC, Butibori, Nagpur subject to the condition that the firm would submit fresh installation certificate also if Capital Goods imported earlier are to be installed at new premises. |
| 7 | M/s Lexi Pens [India] Pvt. Ltd., Mumbai F.No.01/36/218/50 /AM-12/EPCG-I | 0330003626 Dated 13.05.2003 | Addition of Factory address in Condition Sheet attached to EPCG Authorization. | It was observed that the new address is already mentioned in the IEC/RCMC of the firm and the request of the firm is to add the subject address in the EPCG licence. The Committee allowed endorsement of address i.e. Survey No. 201/4-A(25), Hingraj Industrial Estate, |

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| | | | | Athiawad, Dabhel, Daman subject to the condition that the firm would submit fresh installation certificate also if Capital Goods imported earlier are to be installed at new premises. |
| 8 | M/s Bhadra International Limited, New Delhi F.No.01/36/218/113 /AM-12/EPCG-I | 053015625 Dated 17.08.2011 | Import of special Ground Handling Equipments for use at International Airports of India under EPCG Scheme. | It was observed that the firm proposes to import 6 types (Conveyor Blet Loader, Lavatory Service Units, Water Service Units, Self-propelled Passenger Steps model, Pallet Container Deck Loader and Pallet & Container Transporter) of Ground handling Equipments covering 26 items.<br><br>**It has been decided <u>not</u> to grant EPCG benefits forthwith for import of ground handling equipment by service providers in airport sector.** |
| 9 | M/s Celebi Ground Handling Delhi Pvt. Ltd, New Delhi<br>M/s Celebi Airport Services India Pvt. Ltd, Mumbai<br>F.No. 01/36/218/138 /AM-12/EPCG-I | 0530151353 Dated 23.02.2010 and 0330023006 Dated 26.05.2009 | Regularization of EPCG Authorization No. 0530151353 dated 23.02.2010 issued to M/s Celebi Ground Handling Delhi Pvt. Ltd., New Delhi and no. 0330023006 dated 26.05.2009 issued to M/s Celebi Airport Services India Pvt. Ltd., Mumbai for import of Aircraft Tow Tractors, Apron Buses, Baggage Carts, Co-buses, Lavatory Carts etc. by allowing waiver of recovery proceedings in respect of Authorizations issued to the firms. | Case was considered and it was decided to reject the request of the applicant to regularize the licences. |
| 10 | M/s Jewel Consumer Care Private Limited, Baroda F.No. 01/36/218/91 /AM-12/EPCG-I | 3430000059 Dated 27.06.2002 | (a) To accept the export of "Toothbrush" for completing EO against the licence. (i.e. inclusion of alternate product towards fulfillment of EO). | The Committee decided to allow counting of exports of toothbrushes besides export of hangers for fulfilment of export obligation subject to the condition that the firm would also fulfil Annual Average Export Obligation of alternate product so allowed. |

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| | | | (b) To adjust the exports done during the block years 2008-09 and 2009-10 towards fulfillment of exports done during preceding block years i.e. during 2003-04 to 2007-2008. | |
| .1 | M/s AAR ESS International Pvt. Ltd<br><br>F.No.18/26/AM 06/EPCG-I | 0530134037 dated 02.04.2003 | 50% Waiver of export obligation and permission for issuance of fresh Authorization for import of another car under EPCG Scheme in replenishment to a severely accidented totally lost car | The committee decided to **defer** the case with the directions to call the firm for **Personal Hearing** in the ensuing meeting with details as to the reasons for lesser amount of insurance; detailed justification for waiver of export obligation; and the year-wise up-to-date exports, duly certified by CA, made between the date of registration of the vehicle and date of accident. |
| .2 | M/s National Printers, Ranchi<br>F.No.18/97/<br>AM-12/EPCG-II | No. 2130000078 dated 18.02.2009. | Addition of the Multi Coloured Printed books with ITC HS code 49019910 in EPCG authorization | The Committee observed that 'multicoloured printed books' is a general description which covers all types of books regardless of the fact that it is single coloured or multicoloured. The imported machines can be used for production of four-coloured printing of paper used for various purposes. It was, therefore, decided to accede to the request. |
| .3. | M/s Orient Press Limited, Mumbai<br>F. No. 18/71/<br>AM-10/EPCG-II | 0330021756 Dated. 05.11.2008; 0330021755 Dated. 05.11.2008; 0330021472 Dated. 30.09.2008 and 0330021471 Dated. 30.09.2008 | Re-fixation of annual average export obligation against EPCG authorization No. 0330021756 dated 05.11.2008; No.0330021755 dated 05.11.2008; No.0330021472 dated 30.09.2008 and 0330021471 dated 30.09.2008. | The Committee decided to **defer** the case with the directions to call from the firm additional information as to how much of exports made by the lost unit for fixation of annual average export obligation; quantum of exports made prior to occurrence of fire accident; and status of the unit as to its revival and exports made by it, if any, till date. They may come for PH also if they so desire with CAC showing total production and year-wise export details. |
| .4 | M/s Polygenta Technologies Limited, Mumbai<br><br>F.No.18/103 | As per annexure-I | Counting of services for fulfillment of upto 50% export obligation against | The Committee noted that the export obligation may be fulfilled by exports of goods manufactured/services rendered by the applicant as |

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| | /AM-12/EPCG-II | | 14 EPCG authorizations from the date of issue of authorization. | per Para 5.5(i) of FTP. Further, upto 50% export obligation may also be fulfilled by export of other goods manufactured or services provided by the same firm/company or group company. Having regard to the above provisions, the Committee decided to include the export of 'services' for fulfilment of export obligation subject to the condition that the firm has to maintain annual average export obligation of the products/services so included and satisfy condition of Para 9.53 of FTP for services exports. |
| .5 | M/s Quality Cine Labs Pvt. Ltd., Mumbai<br><br>F.No.18/1046/AM-12/EPCG-II | 0330009204 dated 18.07.2005, 0330007794 dated 03.02.2005 and 0330008026 dated 28.02.2005 | Condonation of block-wise export obligation for 1st Block. | Facility is allowed as per the provisions of Para 5.8.3 of HBP (Vol. I) subject to payment of 2% composition fee of duty saved amount in proportion to the shortfall at the end of each block. It was,<br><br>therefore, decided to accede to the request of the firm. |
| .6 | M/s Shree Steel Wire Ropes Ltd, Raigad F.No.01/36/218/75 /AM-11/EPCG-I | 003500638 Dated. 02.12.1997 | Deletion of annual average EO against EPCG authorization No. 003500638 dated 02.12.1997. | It was decided to **defer** the case with the directions to call for additional information as to the list of Capital Goods with Catalogue and date of installation, quantum of exports taken into account for computation of annual average export obligation against the subsequent licences, detailed list of earlier machinery duly certified by Chartered Engineer indicating date of manufacture. Firm may also come for PH if desires. |
| .7 | M/s Sreerampur Steels (P) Ltd, Kolkata F.No.18/107 /AM-12/EPCG-II | | Request for (i) condnation of block-wise export obligation for 1nd Block & (ii) inclusion of 'Mill Scale' as additional export product for fulfillment of entire export obligation. | The committee decided to **defer** the case with the directions to call representative of the firm for Personal Hearing with the details of export obligation so far fulfilled and documents as to the RCMC/Industrial Licence for manufacturing of 'mill scale'. |
| .8 | Jt. DGFT, Bangalore & M/s Shiva & Shiva Orthopedic Hospital Pvt. | N. A. | Grant of EPCG authorization for import of LCD / TV | The Committee observed that the Hospital services are for Orthopaedic, trauma and |

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| | Ltd.<br>F.No.18/59<br>/AM-12/EPCG-II | | Sets. | plastic surgery requiring longer stay of in house patients; it is very important to provide premium room healthcare displays and health information and compassionate service; and TVs with health tips, physiotherapy tips are critical for the international patients. The Committee also observed that the hospital can earn free foreign exchange by rendering hospital services and as such decided to accede to the request of the firm. |
| 19 | M/s Tata Motors, Mumbai<br>F.No.18/157<br>/AM-11/EPCG-II | 0330015605<br>Dated.<br>28.03.2007 | Export of Capital goods imported under EPCG Scheme for repairs and import thereof. | It was decided to **defer** the case for next meeting. Representative of the firm may come for PH, if desires. |
| 20 | M/s Tirupur Thirukkumaran Textiles (P) Ltd, Tirupur.<br>F.No.18/99<br>/AM-12/EPCG-II | 3230000494<br>Dated.<br>02.01.2001 | The firm has requested for (i) extension in export obligation period (ii) condonation of Block-wise EO; & (ii) acceptance of export of additional product like readymade garments towards fulfillment of both specific and annual export obligation against EPCG authorization No. 3230000494 dated 02.01.2001. | The Committee observed that these requests are covered<br><br>under Paras 5.11, 5.8.3 of HBP and 5.5(i) of FTP subject to payment of applicable composition fee prescribed therefor and decided to accede to the requests of the firm.<br><br>It was also felt that probably EO extension of 2 years is not needed as exports are more than 75% of their production. As per Para 6.5(v) [FTP 2000-2001] Annual Average would be subsumed for the years when exports are more than 75% of production and specific EO. |
| 21. | M/s Sri Sudhindra Offset Process, Bangalore | 0730001590<br>Dated<br>17.02.2004 | (i) Extension in EOP for two years; (ii) Condonation of block-wise EO for 2nd and 3rd blocks against EPCG Authorization No. 0730001590 dated 17.02.2004 | Requests are covered under Paras 5.11 and 5.8.3 of HBP subject to payment of applicable composition fee/custom duty prescribed therein. |
| 22. | M/s Universal Granites, Talavadi, Erode | Yet to be issued | Issuance of EPCG Authorization for import of Tippers | Import of 'Tippers' is allowed for mining sector as per Policy Circular 48 dated 19.12.2008 and hence decided to allow EPCG Authorization for quarrying also. |
| | M/s Strategic Engg. P. Ltd., Chennai | 0430000068<br>Dated | Deletion of the decision taken in | The Committee noted that there is a marginal shortfall of |

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| 23. | Ltd., Chennai | Dated 22.03.2000 | decision taken in EPCG Committee meeting held on 03.06.2010 regarding conversion from zero duty to 10% duty scheme in respect of EPCG Authorization No. 043000068 dated 22.03.2000 | there is a marginal shortfall of 3.71% in meeting the threshold limit of 90% mandated under Zero Duty EPCG Scheme(RE:2000). The Committee also noted that the firm could not import MDR radial carriage for third axis due to ban of US Government on export of the same in the wake of 1999 Pokhran blasts. However, the case was **deferred** as it is under consideration of Appellate Authority against adjudication order. |
| 24. | Clarification sought by JDGFT, Ludhiana (in respect of M/s Lovely International Trust), Chandigarh (in respect of M/s Dev Bhumy Educational Trust) and Mumbai (in respect of M/s Munich Re India Services Pvt. Ltd.) | N.A. | 1. Clarification on EPCG Authorization for import of Furniture/Bed by Educational Institutes.<br>2. Clarification on EPCG Authorization for import of Bathroom fittings, Exercise Machine, Furniture Items, Modular Kitchen, etc.<br>3. Clarification on EPCG Authorization for import of Furniture for export of insurance related services. | Members felt that import of furniture for Educational Institutes and furniture for insurance related services is not mentioned specifically in the definition of Capital Goods in Para 9.12 of FTP. Members sought for list of furniture items etc. and decided to **defer** the case and hear the applicants in next meeting if they so desire. |
| 25. | M/s Kanchan India Ltd., Bhilwara | **1. 1330002035 Dated 24.02.2009**<br>**2. 1330002106 Dated 28.04.2009**<br>**3. 1330002121 Dated 15.05.2009**<br>**4. 1330002179 Dated 29.06.2009**<br>**5. 1330002180 Dated 29.06.2009**<br>**6. 1330002292 Dated 24.09.2009**<br>**7. 1330002293 Dated 24.09.2009**<br>**8. 1330002722 Dated 17.09.2010** | Addition of alternate products, addition of ITC(HS) code in the existing export product and clubbing of all licences with EPCG Licence No. 1330002035 dated 24.02.2009 | It was decided to **defer** the case with directions to call for additional details as to the in-house capacity of the firm for manufacturing of 'Made Ups' and Ready Made Garments' which are sought to be included for fulfilling the export obligation against the subject licence. Exporter may also come for PH, if he so desires, in the next meeting of the Committee. |
| 26. | M/s Devashree Foods Pvt. Ltd., Mumbai | 0330020948 Dated 11.08.2008 | Refixation of specific EO against import of dairy machinery in terms of excise Notification | It was observed that the firm had applied for issuance of EPCG licence for Capital Goods covered under Chapter 4 of ITCHS Code No. 04051000. It was also noted that the Excise Notn. No. 6/2006 exempts |

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| | | | | Notfn. No. 6/2006 exempts machineries used for dairy products from excise duty. It was, therefore, decided to allow refixation of specific EO against the subject licence(s) on the basis of basic custom duty /CVD/cess i.e. @12.34%. |
| 27. | M/s Hindustan Unilever Ltd., Mumbai | 2430000227 Dated 17.03.2004 | To set off excess export performance against shortfall during the preceding years for maintaining annual average for redemption of EPCG Authorization No. 2430000227 dated 17.03.2004. | The firm's request is for off-setting the excess export in subsequent block against the shortfall of the previous block. However, as per para 5.8.2 of HBP.Vol.I, the export obligation of a particular block of year may be set off by the excess exports made in the preceding block year. It was decided to allow the off-setting excess exports made in the subsequent block of year against the previous block of years, on payment of 2% duty in proportion to the shortall in earlier block. |
| 28. | M/s Maithan Alloys Ltd., Kolkata | 0230003059 Dated 04.03.2008 | Clarification whether the items of import can be considered as Capital Goods for the purpose of Export Product indicated. | The Committee on 20.7.2011 had decided that "the items of import are not covered under the definition of capital goods and hence it was decided to give directions to the concerned RA to cancel the subject EPCG authorizations and recover duty with interest". On representation, it was decided to **<u>defer</u>** the case and allow PH to the exporter, if desired, next meeting. |
| 29. | M/s Indian Immunologicals Ltd., Hyderabad | 093005355 Dated 04.12.2009 | Condonation of maintenance of Annual AEO against EPCG Licence No. 0930005355 dated 04.12.2009 as the firm have fulfilled the Average AEO for alternative product completely alongwith the refixed additional EO. | The Committee observed that the firm's original export product(s), viz. sheep pox vaccine, Rinderpest vaccine, Hepatitis, Pronovirus Leptosperosis Distemper were banned in the Middle East wherein these products were registered. The firm exported Foot and Mouth Disease Vaccine and fulfilled the export obligation including average EO in respect of Foot and Mouth Disease Vaccine. The Committee allowed counting of exports of FMD Vaccine for fulfilment of export obligation against the subject licence as machinery imported under EPCG Scheme is capable of manufacturing the product exported. |
| 30. | M/s Lavasa Corporation | EPCG licences | Allowing transfer | The Committee observed that |

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| 30. | M/s Lavasa Corporation Limited, Mumbai | EPCG licences issued during 2008-10 | Allowing transfer of Hotel Equipments to Group Companies viz.<br>i. Lakeview Club Limited<br>ii. Dasve Convention Center Limited<br>iii. Lavasa Hotels Limited | The Committee observed that all the imported Capital Goods are installed at the same premises where it was originally planned. The Committee further observed that the Companies, where the equipments are to be transferred, are covered under the definition of Group company in terms of provision of Para 9.28 of FTP. The Committee, therefore, decided to accede to the request of the firm. |
| 31. | M/s Riddhi Siddhi Gluco Biols Ltd., Ahmedabad | 03501102 Dated 11.02.1999 and 0111224 Dated 11.06.1999 | (i) Change of name from M/s Bhavari Starch Ltd. (BSL) to M/s Riddhi Siddhi Gluco Biols Ltd.;<br><br>(ii) Extension in export obligation period for 2 years against EPCG Authorization No. 03501102 dated 11.02.1999 & No. 0111224 dated 11.06.1999; and<br><br>(iii) Transfer of both the EPCG Authorizations from RA, Mumbai to RA, Ahmedabad. | The Committee noted that M/s Bhavri Starch Ltd.(BSL), a sick unit registered with BIFR vide registration number 114/2005 dated 04.05.2005, recipient of 2 EPCG authorizations, was taken over by IDBI under SARFAESI Act and transferred to M/s Shivana Agri Marketing Ltd. and subsequently to M/s Riddhi Siddhi Gluco Boils Ltd.. The Committee further noted that the assets and liabilities of the licence holder has been taken over by the applicant firm. Therefore, the liability for export obligation in respect of 2 EPCG Authorizations also lie with M/s Riddhi Siddhi Gluco Boils Ltd. The Committee, however, **deferred** the case pending information as to the existing status and location of the Capital Goods/detailed status report from RA and applicant about action initiated by investigating authority/custom/DGFT or any other body. |
| 32 | M/s The Panchmahal District Co-operative Milk Producers' Union Ltd., Godhra 18/117/AM-12/EPCG-II | No.3430000137 dated 05.08.2003; No.3430000139 dated 11.08.2003 and No.3430000217 dated 26.02.2004. | Condonation of block-wise export obligation for the 2nd block in respect of EPCG authorization | It was noted that the request is covered under provisions of Para 5.8.3 of HBP Vol. I subject to payment of applicable composition fee. It was, therefore, decided to accede to the request of the firm. |
| 33 | M/s Super Max Personal Care Pvt. Ltd., Mumbai 18/37/AM-12/EPCG-II | Licences issued during 2001 to 2009 | Transfer of EPCG authorization obtained by M/s Vidyut Metallics Pvt. Ltd to M/s Super Max Personal Care Pvt. Ltd on the basis | The Committee noted that M/s Vidyut Metallic Private Ltd., the recipient of EPCG authorization, has been taken over by M/s Supermax Personal Care Private Ltd. with all assets and liabilities under slump sale agreement. The applicant firm |

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| | | | Ltd on the basis of slump sale. | agreement. The applicant firm has undertaken to fulfil the export obligation imposed on the subject licences using the Capital Goods at the original place of installation. Therefore, the Committee decided to allow transfer of EPCG Authorization issued to M/s Vidyut Metallic Private Ltd. to M/s Supermax Personal Care Pvt. Ltd. subject to the condition that the latter would furnish fresh Bank Guarantee. |
| 34 | M/s Sameera Apparels, New Delhi 18/24/AM-12/EPCG-II | 0530130759 dated 27.01.2000 | Conversion of EPCG authorization from zero duty to 10% duty EPCG scheme. | It was decided to maintain the **rejection** as per earlier decision in the meeting held on 20.07.2011. |
| 35 | M/s the Gold King Export, Tripur 18/109/AM-12/EPCG-II | 02141922 dated 07.01.1998 and 2142023 dated 01.06.1998 | Providing benefit of Para 6.5(v) of EXIM Policy 1997-2002 | Para 6.5(v) of Exim Policy [1997-2002]: provides that "If the exporter achieves an export of 75% of the annual value of the production of the relevant export product, the export obligation against the EPCG licence shall be subsumed under that export, provided the aggregate value of such exports during the specified period shall not be less than the aggregate value of the export value of the export obligation fixed under Paragraph 6.2 of this Policy. The firm was submitted CAC according to which it has fulfilled the entire export obligation during 1998-99 itself. The Committee, therefore, decided to accede to the request of the firm with directions to submit ANF-5B alongwith App. 26A for issuance of EODC. |
| 36 | M/s MCC PTA India Corp. Private Limited, Kolkata 01/36/218/16/AM-12/EPCG-I | 11 licences issued during 2006 and 2007 | Reduction in Export Obligation in respect of EPCG Authorizations issued to M/s MCC PTA India Corp. Private Limited, Kolkata during 2006 and 2007 for their new project at Haldia on several grounds, inter alia, that the country is net | It was decided to **defer** the case for further examination as reduction in specific and average EO is proposed to be linked with import of PTA which is not covered under the existing provisions of the FTP/HBP Vol. I with the advice to the firm to avail Personal Hearing in the next meeting if they so desire. |

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| | | | country is net importer of PTA since 2008-09 and current demand supply scenario of PTA in India. | |
| 37 | M/s IND Synergy Ltd., Mumbai 01/36/218/16/AM-12/EPCG-I | 0330021966 Dated 05.12.2008 | Clarification from RA, Mumbai whether Diesel Locomotive, Carbon Bricks etc, imported against EPCG Authorization is permissible under PC No. 48 dated 19.12.2008. | It was clarified that the items including DIESEL LOCOMOTIVE, ALUMINA BRICKS, CRANES, HOISTS etc. are correctly allowed subject to the condition that import of refractory materials listed at Sl. No. 3 is only for initial charge of furnace and is allowed to new unit only. |
| 38. | Discussion on Maintenance of Annual Average Export Obligation | | | Discussion could not be held on 29.09.2011. It was held on 05.10.2011 with the DOR. |

The meeting ended with a vote of thanks to the Chair.

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